NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 51/2017 in T.P. No. 112/634A/NCLT/AHM/2016 (New) C.A. No.79/634A/CLB/MB/2015 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>05.04.2017</u>

Name of the Company:

N.K. Vasu

V/s

Nijinay Trading Pvt. Ltd.

Section of the Companies Act:

Section 634A of the Companies Act, 1956;

5.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Mangush Bhogale Advocate Applicant Mahogale

2. ITNETICH Adv. Applicant Signature

<u>ORDER</u>

Learned Advocate Mr. Mangesh Bhogale present for Applicant. Learned Advocate Mr. J M Shah present for Applicant.

This application is filed under Rule 120 of NCLT rules to engage the services of another advocate in the place of previous advocate Mr. Mangesh Bhogale. On this application notice is given to previous Advocate Mangesh Bhogale.

Mr. Mangesh Bhogale present before this Court and represented that he received notice of the application and he has no objection for the applicant engaging another advocate.

Hence, Applicant is permitted to engage another counsel in the place of Mr. Mangesh Bhogale.

Application is allowed accordingly.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 5th day of April, 2017.